

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
AGRA BENCH, AGRA**

**BEFORE : SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND  
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

ITA No.23/Agr/2024  
Assessment Year: 2012-13

Shri Achal Singh S/o Kandra Singh, Bichpuri, Agra.	<b>Vs.</b>	Income-tax Officer, Ward 1(2)(2), Agra.
<b>PAN : HDTPS1813Q</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by	Sh. Chandra Shekhar Yadav, Advocate
Department by	Sh. Shailendra Srivastava, Sr. DR

Date of hearing	06.02.2025
Date of pronouncement	06.02.2025

**ORDER**

**Per Satbeer Singh Godara, Judicial Member:**

This assessee's appeal for assessment year 2012-13, arises against the Commissioner of Income Tax (Appeals)/National Faceless Appeal Centre [in short, the "CIT(A)/NFAC"], Delhi's DIN and order no. ITBA/NFAC/S/250/2023-24/1057994773(1), dated 16.11.2023, involving proceedings under section 144 of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. The assessee appears to have filed his application received on 04.02.2025 for withdrawal of the instant appeal, as under:

*“ With reference to the above appeal fixed for hearing on 06 02 2025, it is respectfully submitted that the appellant has opted for settlement of his dispute under VSVS 2024 and in pursuance to the same, the learned Pr. Commissioner of Income Tax-1, Agra has issued Form-2-Certificate under Sub-Section (1) of Section 92 of the Finance (No. 2) Act, 2024 (Under the Direct Tax Vivad Se Vishwas Scheme, 2024) vide DIN/Acknowledgement No. 854501111310125 dated 31.01 2025 The appellant will be depositing the amount payable in terms of the aforesaid Form-2*

*In view of the above facts and circumstances of the case, this appeal filed be treated as withdrawn. The copy of the Form-2 issued by the learned PCIT-1, Agra is enclosed for your honours ready reference.”*

3. Learned departmental representative submits that he has no objection to the instant withdrawal application per se. Ordered accordingly.
4. This assessee’s appeal is dismissed as withdrawn, subject to all just exceptions.

***Order pronounced in the open court on 6<sup>th</sup> February,2025.***

**Sd/-  
(M. BALAGANESH)  
ACCOUNTANT MEMBER**

**Sd/-  
(SATBEER SINGH GODARA)  
JUDICIAL MEMBER**

Dated: 6<sup>th</sup> FEB., 2025.

\*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra